

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 2655 of 2013

Nandlal Yadav..... **Petitioner(s)**

Versus

State of Jharkhand..... **Opp. Party(s)**

.....

Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

For the petitioner : Mr. R.K.Mahatha, Advocate.

For the State : A.P.P.

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8/26.06.2020 A report has been received from the court concerned, which suggests that the accused-petitioner Nandlal Yadav has already been acquitted on 31.08.2019.

Considering the aforesaid report, this Court feels that this application has become infructuous.

Thus, this application is dismissed as infructuous.

I.A. No. 1465 of 2014 also stands dismissed.

(Ananda Sen, J)